

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (Crl.) No(s). 10107/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAMENDRA ALIAS RAVINDER

Respondent(s)

(only SLP CRL. NO. 10108 OF 2018 is to be listed before Ld.
Registrar court)

WITH

SLP(Crl) No. 10108/2018 (II)

Date : 18-02-2020 This petition was called on for hearing today.

For Petitioner(s)

Mr. Vishwa Pal Singh, AOR
Mr. Ronak Karanpuria, Adv.

For Respondent(s)

Mr. S. S. Nehra, AOR
Mr. Vikrant Nehra, Adv.
Mr. Rajender Verma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl) No. 10108/2018

Ld. Counsel for the Petitioner has failed to cure defects in
dasti proof filed in respect of the Sole Respondent.

However, at this stage, Mr. Raunak, Ld. Counsel on behalf of
Mr. Vishwa Pal Singh, Ld. Advocate-on-Record submits that the

Respondent has already been released from custody after completion of sentence and as the matter has become infructuous, he will move appropriate affidavit in this regard.

With these facts, matter be processed for listing before the Hon'ble Judge in Chambers for further directions. Await Orders. List thereafter.

RAJIV KALRA
Registrar

pm